

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

212. CP/106(MB)2022

IN THE MATTER OF

Taprath Polymers Private Limited ... Petitioner
Section 131(1) of Companies Act, 2013

Order Delivered on 26.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Counsel for the petitioner (PH)

For the Income Tax Department: Adv. Prachi Wazalwar (VC)

For the Central Government: Mr. Altaf Shaikh RD (WR) (VC)

ORDER

CP/106(MB)2022 – The Prayer in the present petition is for revising financial statements of financial year 2019-2020 along with the director's report as on **31.03.2020**.

Notice of Motion - Mr. Altaf Shaikh RD WR accepts notice on behalf of the Central Government. Adv. Prachi Wazalwar accepts notice on behalf of the Income Tax Department. Both respondents are directed to file reply before the next date by serving advance copy to the counsel opposite. Adjourned to **28.08.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/